

0.23 acres of land. No case of payment of compensation is pending for the last 30 years with DGBR Headquarters.

Legal Aid Scheme

6972. SHRI HARISINH CHAVDA :
SHRI KUNJEE LAL :

Will the PRIME MINISTER be pleased to state :

(a) the total amount allocated to State Legal Aid and Advisory Boards for providing full legal assistance to poor people in Rajasthan and Gujarat during the last three years, year-wise;

(b) the particulars of the social action groups to whom legal assistance provided;

(c) the amount utilised by them, year-wise;

(d) the reasons for not utilising the funds allocated for this purpose; and

(e) the steps taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) The Rajasthan State Legal Aid Board has not taken any grant during the financial years 1992-93, 1993-94 and 1994-95.

The grants-in-aid provided to the Gujarat State Legal Aid and Advice Board were Rs. 1,05,136/- during 1992-93 and Rs. 1,00,000/- during 1993-94 and Rs. 1,00,000/- during 1994-95.

(b) and (c). The Social Action Groups which were provided financial assistance and the amounts utilised by them in the States of Rajasthan and Gujarat are as under:-

(In rupees)

Name of Social Action Group	1992-93		1993-94		1994-95	
	Amount Sanctioned	Amount Utilised	Amount Sanctioned	Amount Utilised	Amount Sanctioned	Amount Utilised
(1) Victoria Montessory School Shiksha Samity, Jaipur (Rajasthan)	-	-	10,000	10,000	-	-
(2) Nari Chetna Samity, Jaipur (Rajasthan)	-	-	5,000	5,000	10,000	Accounts yet to be rendered
(3) Ayushi, Jaipur (Rajasthan)	-	-	-	-	5,000	do
(4) Self-Employed Women Association, Ahmedabad (Gujarat).	40,000	Accounts yet to be rendered.	-	-	-	-

(d) Question does not arise.

(e) The proposals for grants from Social Action Groups for implementation of Legal Aid Programmes are considered only after the accounts of the earlior grants are settled.

[Translation]

Acquisition of Land

6973. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

(a) the details of the land acquired by the Ministry of Defence during the last three years, State-wise;

(b) whether the Government have been able to achieve those targets for which the land was acquired. and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The State-wise details of land acquired during the last three years are indicated in the Statement attached.

(b) and (c). Lands were acquired by the Ministry of Defence, to serve both short and long term defence

purposes. The extent of utilisation *inter-alia*, is dependent on availability of funds as well as *inter-se* priorities of various defence schemes.

STATEMENT

S. No.	State	Area of land acquired (in acres)
1.	Assam	598.6340
2.	Andhra Pradesh	166.13
3.	Arunachal Pradesh	Nil
4.	Andaman Nicobar (U.T.)	Nil
5.	Bihar	Nil
6.	Chandigarh (U.T.)	Nil
7.	Delhi	Nil
8.	Gujarat	422.180
9.	Goa	15.5720
10.	Himachal Pradesh	129.5110
11.	Haryana	1.8812
12.	Jammu and Kashmir	1229.5500
13.	Kerala	77.9016
14.	Karnataka	1263.0250
15.	Maharashtra	19.6225
16.	Madhya Pradesh	46.3300
17.	Meghalaya	0.0480
18.	Manipur	Nil
19.	Nagaland	Nil
20.	Orissa	55.5000
21.	Punjab	1380.1425
22.	Rajasthan	898.3800
23.	Sikkim	56.5900
24.	Tamil Nadu	1103.2900
25.	Tripura	Nil
26.	Uttar Pradesh	27.7900
27.	West Bengal	3.3500

Water Supply and Sanitation

6974. SHRIMATI CHANDRA PRABHA URS : Will the PRIME MINISTER be pleased to state :

(a) whether the Karnataka Government had sent any proposal for water supply and sanitation;

(b) if so, the details of proposals; and

(c) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL) : (a) Yes, Sir.

(b) and (c). The four Rural Water Supply Schemes of Karnataka Government costing Rs. 137.36 lakhs, Rs.

75.30 lakhs, Rs. 11.30 lakhs and Rs. 747.60 lakhs have been approved. The Six Schemes of model villages submitted by the State Government of Karnataka require certain modifications and the State Government has been advised to suitably reframe the schemes.

[Translation]

Treatment of Cancer

6975. MOHAMMAD ALI ASHRAF FATMI : Will the PRIME MINISTER be pleased to state :

(a) whether medicines used for the treatment of cancer are being imported into the country;

(b) if so, the details thereof; and

(c) the steps taken by the Government to manufacture these medicines indigenously?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) to (c). A number of medicines used for the treatment of cancer are imported into the country. During the year 1993-94 anti-cancer drugs for Rs. 16.48 crores were imported. The anti-cancer medicines are life saving drugs and Government encourages the indigenous manufacture of these drugs.

Militants in Jammu Area

6976. SHRI KESRI LAL :

SHRI CHANDRESH PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether incidents of explosions and attacks took place in Jammu and Kashmir during January 1, 1995 to April 30, 1995 particularly on May 2, 1995;

(b) if so, the details thereof;

(c) whether Pakistan is behind these incidents;

(d) the number of persons alongwith terrorists and armed personnel have been killed, injured, arrested in these incidents during the period; and

(e) the concrete steps taken or proposed to be taken by the Government to curb such incidents?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). According to information made available by the State Government, since 1.1.95 there were 1154 incidents of explosions and attacks by the terrorists in Jammu and Kashmir.